

LOK SABHA  
UNSTARRED QUESTION NO. 3087  
TO BE ANSWERED ON 04.08.2016

**USE OF GUNNY BAGS**

3087. SHRI BAHADUR SINGH KOLI;  
SHRI PRALHAD JOSHI :

Will the Minister of TEXTILES वस्त्र मंत्री

be pleased to state:

- (a) the details of the products that have to mandatorily be packaged in gunny bags under the Jute packaging Materials (Compulsory Use in Packing Commodities) Act, 1987;
- (b) whether the Government has issued any guidelines directing that 90 per cent of foodgrains and 20 per cent of sugar must invariably be packed in gunny bags;
- (c) if so, whether the above guidelines are being followed;
- (d) whether the Government has received complaints that jute packing material is not being used properly in sugar and rice mills; and
- (e) if so, the details of the action taken on such complaints?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)

MINISTER OF STATE FOR TEXTILES  
(SHRI AJAY TAMTA)

**(a) to (c):** The Jute Packaging Materials (Compulsory Use in Packaging Commodities) Act, 1987 (JPM Act) has been enacted in the interests of production of raw jute and jute packaging material, and of persons engaged in the production thereof. Accordingly, the Schedule of Notification No. S.O. 126(E) dated 14.1.2016 issued under the JPM Act, stipulates that a minimum of 90% of foodgrains and a minimum of 20% of sugar are to be mandatorily packed in jute packaging material manufactured in India and raw jute produced in India.

**(d) & (e):** The compliance of the mandatory packing norms for packing of foodgrains is ensured through the State Governments and FCI by issuing Production Control Orders (PCOs) to jute mills for supply of jute bags to these agencies. For ensuring compliance of private mills and sugar mills, the District Magistrate / Sub-Divisional Magistrates have been authorised under Notification No. S.O. 1620(E) dated 16<sup>th</sup> June, 2015 to take action against the violation of the norms.

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